

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil) No(s). 508/2023

P. T. MOHAN & ANR.

Petitioner(s)

VERSUS

THE REGISTRAR SUPREME COURT OF INDIA & ORS.

Respondent(s)

(FOR ADMISSION and IA No.86989/2023-PERMISSION TO ADD FURTHER
ADDITIONAL PRAYERS IN THE APPLICATION FOR DIRECTION)

Date : 28-04-2023 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA

For Petitioner(s) Mr. Gopal Sankaranarayanan, Sr. Adv.
Mr. N Subramaniyan, Adv.
Mr. Pranav Sachdeva, AOR
Mr. Jatin Bhardwaj, Adv.
Ms. Tanya Shrivastava, Adv.
Ms. Shivani Vij, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

- 1 The decision of this Court in **P N Eswara Iyer v Supreme Court of India**¹ does not warrant any reconsideration.
- 2 The challenge to the provisions of Rule 3 of Order XLVII of the Supreme Court Rules 2013 lacks substance. We accordingly dismiss the petition.
- 3 Pending application, if any, stands disposed of.

(SANJAY KUMAR-I)
DEPUTY REGISTRAR(SAROJ KUMARI GAUR)
ASSISTANT REGISTRAR

1 (1980) 4 SCC 680